

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

## **Petition No. 357/TT/2020**

Date: 13.11.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Transmission assets under Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I in the Southern Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.11.2020:-

### **2014-19 period**

- a) Reasons for not claiming additional RoE for 2017-18 in case of Asset-4 (Asset-1 (B)(b)).
- b) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for the subject transmission assets.

### **2019-24 period**

- c) Confirmation whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

### **Forms**

- d) Provide Form-5 for all the assets
- e) Provide Form-13 for all assets.

2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)